DETENTION OF POSTAL PARCELS

- *415. SHRI K. SURYANARAYANA: Will the Minister for COMMUNICATIONS be pleased to state:
- (a) whether it is a fact that s<nee the 1st October 1953, 'about 8,000 postal parcels booked for French territories in South India have been held up in Madras; and
 - (b) if so-
- (i) the reasons why, and (ii) the period for which, they have been so held up?

THE DEPUTY MINISTER FOR IRRI-GATION AND POWER (SHRI J. S. L. HATHI):
(a) About 5,000 and not 8,000 parcels deliverable through Indian Post Offices in these Settlements have been so far detained.

- (b) (i) For completion of customs formalities.
 - (ii) About six months.
- DH. P. C. MITRA: May I know whether the senders of those held-up parcels have made any complaint about such action and how those complaints were disposed of?
- SHRI J. S. L. HATHI: Not the senders but the persons to whom they are to be delivered have sent representations.
- DR. P. C. MITRA: How were they disposed of?
- SHRI J. S. L. HATHI: Just by telling them that certain formalities have to be undergone.

PILGRIMAGE SPECIAL CARRIAGES

- •416. SHRI K. SURYANARAYANA: Will the Minister for RAILWAYS be pleased to state:
- (a) the number of pilgrimage special carriages which were giver; in the year 1953 to contractors;

- (b) rates at which andthe terms and conditions on which
- (c) the carriages were given in differentrailway zones;
- (d) the total amount received from those contractors; and
- (e) whether it is a fact that the railway authorities are not giving tourist bogies to these contractors on the Southern Railway?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) A total of 168 carriages, including 1st, 2nd and 3rd, were supplied during 1953.

- (b) A statement showing the terms and conditions under which different types of carriages were allotted on all the railway zones is placed on the table of the House. [See Appendix VII, Annexure No. 199.]
- (c) Rs. 3,97,971-5-0 (excluding Eastern Railway).
 - (d) No.

C.P.W.D. WORKERS' DEMANDS

- *417. SHRI S. N. MAZUMDAR: Will the Minister for LABOUR be pleased to state:
- (a) whether it is a fact that tne Central Public Works Department Workers' Union, Delhi, have request ed Government to refer some of their demands to an Industrial Tribunal for adjudication;
 - (b) if so, what are those demands; and
- (c) whether Government have taken any action in the matter?

THE MINISTER FOR LABOUR (SHRI V. V. GIRI): (a) and (b). The Centra! Public Works Department Workers' Union, New Delhi, submitted an application for reference to an Industrial Tribunal of a dispute on matters such as permanency of work-